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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.689/94

Date of Order: 29.4.97

BETWEEN :

Ch.Janardhan Naidu

.. Applicant.

AND

1. General Manager,  
S.E.Rly., Calcutta-43.

2. Divisional Railway Manager,

Respondents

Counsel for the Applicant

.. Mr.Y.Subrahmanyam

Counsel for the Respondents

.. Mr.C.V.Malla Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned standing counsel for the respondents.

... filed hearing for a direction to the respondents to set aside the impugned order No. WPY/150, dt. 10.5.94 and for a consequential direction to allow the applicant to continue to discharge the duties of FCC A III which post he ~~has~~ held since 1.4.93 and other consequential benefits by way of arrears for a period from 1.4.92 to 31.3.93 in case lower grade post i.e. 750-940 and higher scale post as 775-1025.

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3. Both sides agreed that this OA becomes infructuous.

Hence the OA becomes *is* infructuous and dismissed as infructuous.

No costs.

*B.S.* ( B.S. JAI PARAMESHWAR )

Member (Judl.)

*29.4.97*

*R.* ( R. RANGARAJAN )

Member (Admn.)

Dated: 29th April, 1997

( Dictated in Open Court )

sd

*AM/13-5-97*  
DR(J)

*self/for  
ab*  
TYPED BY  
COMPARED BY

⑥ CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RAGHAVAN : M(A)  
AND

THE HON'BLE SHRI B.S. DAI PARAMESHWAR:  
M(J)

DATED: 29/4/87

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

in  
D.A. No. 688/84

ADMITTED INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPENSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS

YLKR

II COURT

